

जासूसों के आरोपों से गिरफ्तार किये गये व्यक्ति

3130. श्री हुकमदेव नारायण यादव : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) जनवरी, 1985 के बाद गुप्तचरी के अग्रगण्य में कितने सरकारी और गैरसरकारी लोगों को पकड़ा गया है; और

(ख) क्या सरकार को पहले से इसकी कोई जानकारी थी और यदि हाँ, तो तब से और इन संबंध में समय पर कार्यवाही नहीं करने के क्या कारण थे ?

गृहमंत्री (श्री एल० बी० चव्हाण : (क) अब तक उपलब्ध सूचना के अनुसार जनवरी, 1985 के बाद गुप्तचरी गतिविधियों के लिए निरस्तार किए गए सरकारी कर्मचारियों तथा गैर सरकारी व्यक्तियों के संबंध में स्थिति इस प्रकार है :-

क्रम सं०	राज्य/संघ शासित क्षेत्र का नाम	सरकारी कर्मचारियों की संख्या	गैर सरकारी व्यक्तियों की संख्या
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झारख प्रदेस, कर्नाटक, तमिलनाडु, उत्तर प्रदेश तथा पश्चिमी बंगाल राज्य सरकारों तथा जलद्वीप संघ शासित क्षेत्र की सूचना अभी उपलब्ध नहीं है। शेष राज्य सरकारों तथा संघ शासित क्षेत्रों ने "शून्य" सूचना भजी है।

(ख) जब भी जांच पड़ताल से सासक, ये गुप्त बात अधिनियम के उल्लंघन का पता चलता है तो गिरफ्तारियों सहित उचित कार्रवाई की जाती है।

सरकारी-कर्मचारियों की सेवावधि का बढ़ाया जाना

3131. श्री हुकमदेव नारायण यादव : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) जनवरी, 1985 से अब तक विभिन्न विभागों के ऐसे कर्मचारियों की संख्या कितनी है जिनकी, उनके सेवाकाल के समाप्त होने के बाद सेवावधि बढ़ाई गयी है; और

(ख) सेवावधि को बढ़ाये जाने के क्या कारण हैं ?

कार्मिक और प्रशासनिक सुधार और लोक शिकायत तथा पेंशन मंत्रालय में उप मंत्री (श्री पी० चिदम्बरम) : (क) और (ख) जनवरी, 1985 तथा उस के पश्चात् की अवधि के दौरान केन्द्रीय स्टाफिंग योजना के अन्तर्गत आने वाले पदों पर कार्यरत विभिन्न मंत्रालयों/विभागों के 33 अधिकारियों की सेवावधि प्रशासनिक कारणों तथा लोकहित में बढ़ा दी गई थी। इन अधिकारियों में से अब तक 19 अधिकारियों को उन की बढी हुई सेवावधि के समाप्त होने पर उन के संघर्षों में प्रत्यावर्तित कर दिया गया है।

Demand for inquiry into allegations against Bihar Chief Minister

3132. SHRI HUKMDEO NARAYAN YADAV: Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that in their letter dated the 22nd October, 1985 some Members of Parliament have demanded an inquiry into the allegations made against the Bihar Chief Minister by the Members of Legislative Assembly, Bihar; and

(b) if so, what action has been taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM), (a) No such letter dated the 22nd October, 1985, has been received from Members of Parliament.

(b) Does not arise.

**Growing: number of Afghans in Calcutta**

3133. SHRI KRISHNA KUMAR BIRLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the growing number of Afghans in Calcutta as reported in the Hindustan Times of 11th September, 1985 which has virtually been turned into a centre for anti-Afghanistan propaganda; and

(b) if so, what are the details in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN), (a) According to the information available with the Government, there has not been any notable increase in the number of Afghan nationals staying in Calcutta. There is also no evidence to indicate that the city has been turned into a centre of anti-Afghanistan propaganda.

(b) Does not arise.

**Stranded Biharis infiltrating- from Bangladesh**

3134. SHRI KRISHNA KUMAR BIRLA: Will the Minister of HOME AFFAIRS be pleased to state;

(a) the number of Biharis stranded in Bangladesh since 1971 estimated to have crossed over to India and

settled in Assam and West Bengal; and

(b) what steps Government have taken to identify these infiltrators and to deport them?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN), (a) and (b) Having regard to the considerable length of Indo-Bangladesh border, infiltration of Bangladeshis including Bihari Muslims into West Bengal or Assam can not be ruled out. But there are no reports of large scale intrusion of Bihari Muslims into these States. There also exist standing instructions with the State Governments to check, identify and take necessary action against them under the law.

**Spy rings**

3135. DR. MOHD. HASHIM KIDWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of spy rings unearthed during the year 1984 and the current year;

(b) the details of action taken against the guilty; and

(c) the details of remedial measures to be taken by Government?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) and (b) A statement containing information furnished by the State Governments and U.T. Administrations is attached.

(c) Constant Vigilance is being maintained to safeguard national security. All the concerned security agencies at the Centre and State level are geared to the task of identifying, neutralising and detecting any attempt at espionage.